

Mr. Chairman : The question is :

"That clause 1, as amended, stands part of the Bill."

The motion was adopted.

Clause 1 as amended, was added to the Bill.

Enacting Formula

Amendment made : Page 1, line 1, for "Sixth Year" substitute "Seventh Year".

—[*Rajkumari Amrit Kaur*]

Mr. Chairman : The question is :

"That the Enacting Formula, as amended, stands part of the Bill."

The motion was adopted

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

Rajkumari Amrit Kaur : I beg to move :

"That the Bill, as amended, be passed."

Mr. Chairman : The question is :

"That the Bill, as amended, be passed."

The motion was adopted.

ST. JOHN AMBULANCE ASSOCIATION (INDIA) TRANSFER OF FUNDS BILL

The Minister of Health (Rajkumari Amrit Kaur) : I beg to move :

"That the Bill to provide for the transfer of a portion of the funds of the St. John Ambulance Association (India) to the St. John Ambulance Association (Pakistan), be taken into consideration."

As a result of partition, it has become necessary to divide the funds of the Indian Red Cross Society between India and Pakistan. The St. John Ambulance Association (India) which is a separate unregistered body is the Ambulance division of the Indian Red Cross Society and this Bill will authorise the Indian Association to transfer the share of the funds due to the St. John Ambulance Association (Pakistan), in accordance with the decisions mutually agreed to at the two meetings between the representatives of the two Societies in April, 1948 and April, 1953.

Mr. Chairman : Motion moved :

"That the Bill to provide for the transfer of a portion of the funds of the St. John Ambulance Association (India) to the St. John Ambulance Association (Pakistan), be taken into consideration."

Shri U. M. Trivedi (Chittor) : Will it be possible for the hon. Minister to explain why it is necessary to make this law? This St. John Ambulance Association is, to the best of my knowledge, an unregistered body and it does not require any piece of legislation. At the same time, I would like her to tell the Lok Sabha whether this amount has already been transferred and given over to Pakistan and this legislation is merely a *post facto* legislation. I want to know why it has become incumbent to pass this law. Neither the Consolidated Fund of India is involved here nor is there any Trust Act which comes in the way of a portion of the money being given to the Pakistan Association. May I know why it has become necessary to burden this Parliament with the passing of a law of such a private nature?

Rajkumari Amrit Kaur : As I have said before, the St. John Ambulance Association is merely the Ambulance division of the Indian Red Cross Society. The St. John Ambulance Association (India) Transfer of Funds Bill, 1955 was introduced here because these funds are part and parcel of the Red Cross funds. They have always been treated as such in spite of the fact that the Ambulance division of the Red Cross is unregistered. We felt that it was better to have an Act to transfer the funds in the proper way with the consent of the Parliament.

Sardar Hukam Singh (Kapurthala—Bhatinda) : Is it not it that our Society wants to get a quitance of all responsibility that rests so that there may not be any litigation or any claim, or rather a release ourselves from all responsibility for the share that we have to pay?

Mr. Chairman : Further in clause 2 you will see there is another thing:

"... for being applied to the purposes for which they were held by St. John Ambulance Association (India)".

Sardar Hukam Singh : Again "... and discharged from all obligations..."

Rajkumari Amrit Kaur : That is the idea.

Shri U. M. Trivedi : Has this money been paid already?

Rajkumari Amrit Kaur : No.

Mr. Chairman : The question is :

"That the Bill to provide for the transfer of a portion of the funds of the St. John Ambulance Association (India) to the St. John Ambulance Association (Pakistan), be taken into consideration."

The motion was adopted.

Clause 2, and the Schedule

Dr. Rama Rao (Kakinada) : May I say a word, Sir? I support the Bill as it is. Regarding the transfer of the amount, our friend there seems to be under a misapprehension about our suggestion. The suggestion is not to deprive the St. John Ambulance Association or the Red Cross of even one pie. I repeat it, I have already said that. What we want is, we have plenty of money there. We want it to be paid to the St. John Ambulance Association and the Red Cross there from those funds.

Sardar Hukam Singh : But, the banker is not so honest.

Dr. Rama Rao : He is anticipating me. I would go one step further. The Red Cross and the St. John Ambulance Association, India are responsible to pay to the other bodies. If those organisations do not get money from the Pakistan Government, we can pay it later on. Let us at least try to ask the Pakistan Government to pay out of our huge amount. That is my point. Our friend there smells politics in this. There is no politics. Only there is a little money and if we could get the Pakistan Government pay on our behalf, that would solve our problem. I am not in favour of allowing the Red Cross or the St. John Ambulance Association to run the risk of losing one pie. Any way, I support the Bill.

Mr. Chairman : The question is :

"That clause 2 and the Schedule stand part of the Bill."

The motion was adopted.

Clause 2 and the Schedule were added to the Bill.

Clause 1.

Amendment made : Page 1, line 4, for "1955" substitute "1956".

—[*Rajkumari Amrit Kaur*]

Mr. Chairman : The question is :

"That clause 1, as amended, stands part of the Bill."

The motion was adopted.

Clause 1 as amended, was added to the Bill.

Enacting Formula

Amendment made : Page 1, line 1, for "Sixth Year" substitute "Seventh Year".

—[*Rajkumari Amrit Kaur*]

Mr. Chairman : The question is :

"That the Enacting Formula, as amended, and the Title stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, and the Title were added to the Bill.

Rajkumari Amrit Kaur : I beg to move :

"That the Bill, as amended, be passed."

Mr. Chairman : The question is

"That the Bill, as amended, be passed."

The motion was adopted.

ALL-INDIA INSTITUTE OF MEDICAL SCIENCES BILL

The Minister of Health (Rajkumari Amrit Kaur) : I beg to move :

"That the Bill to provide for the establishment of an All-India Institute of Medical Sciences, be taken into consideration."

I think all the Members of the Lok Sabha are aware of the scheme to bring into being the All-India Institute of Medical Sciences. The money for this has been allocated in our budget for the last 3 or 4 years. It was actually owing to the generous donation from the New Zealand Government under the Colombo Plan of £1,250,000,000 that the Government of India was enabled to begin to bring this Institute into being. It has been one of my cherished dreams that for post-graduate study and for the maintenance of high standards of medical education in our country, we should have an institute of this nature in India which would enable our young men and women to have their post-graduate education in their own country, in their